

GOVERNMENT OF INDIA
MINISTRY OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING
DEPARTMENT OF ANIMAL HUSBANDRY AND DAIRYING
LOK SABHA
UNSTARRED QUESTION NO. 1585
TO BE ANSWERED ON 11TH FEBRUARY, 2020

PREVENTION OF CRUELTY TO ANIMALS

1585. SHRI C.R. PATIL

Will the Minister of FISHERIES, ANIMAL HUSBANDRY AND DAIRYING
मत्स्यपालन, पशुपालन और डेयरी मंत्री
be pleased to state:

- (a) whether there have been several reported cases of cruelty to animals, use of illegal methods to extract more and more work from them, use of illegal chemicals, etc.; and
- (b) Whether it is a fact that despite several laws being framed, the reports are not showing significant improvement in prevention of cruelty to animals and if so, the manner in which the Government plans to implement these laws more effectively?

ANSWER

THE MINISTER OF STATE FOR FISHERIES, ANIMAL HUSBANDRY AND DAIRYING

(DR. SANJEEV KUMAR BALYAN)

- (a) Yes Sir. The Animal Welfare Board of India has been writing regularly to all the State Governments/Union Territories to prevent cruelty to animals and implement the provisions of the Prevention of Cruelty to Animals Act, 1960 and its Rules effectively.
- (b) The Animal Welfare Board of India is regularly addressing the State Governments/Union Territories to establish/ re-constitute the State Animal Welfare Board and District Society for the Prevention of Cruelty to Animals (SPCA) in every district to prevent unnecessary pain or suffering to animals. The Regional Review Meetings with all the States/ Union Territories have also been conducted to ensure that the provisions of the Prevention of Cruelty to Animals Act, 1960 and its Rules are implemented in letter and spirit.
